

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

7.

C.P.(CAA)/90(MB)2024
IN
C.A.(CAA)/34(MB)2024

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 18.07.2024

NAME OF THE PARTIES: Moonburg Power Private Limited

SECTION: 230-232 OF THE COMPANIES ACT, 2013.

ORDER

1. Mr. Hemant Sethi a/w Devanshi Sethi i/b Hemant Sethi & Co., Ld. Counsel for the Petitioner Companies present. Mr. Tushar Wagh, Ld. Authorised Representative on behalf of the RD (WR) Regional Director, MCA present through VC.
2. Ld. Authorised Representative appearing on behalf of the RD submits that standard observations are made in the matter and there is no need for filing any supplementary report and there is no objection for approval of the scheme.
3. Heard. **Reserved for Orders.**

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)